

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition (Criminal) No. 189/2018

SAMAYDEEN & ORS. Petitioners

VERSUS

STATE OF UTTAR PRADESH & ORS. Respondents

(IA 111412/2018, 111419/2018, 112315/2018, 112317/2018)

Date : 05-09-2018 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioners

Ms. Vrinda Grover, Adv.
Mr. Prasanna S., Adv.
Mr. Goutham Shivshankar, AOR
Mr. Soutik Banerjee, Adv.

For Respondents

Ms. Aishwarya Bhati, AAG

UPON hearing the counsel the Court made the following
O R D E R

Heard Ms. Vrinda Grover, learned counsel for the petitioners and Ms. Aishwarya Bhati, learned AAG for the State of Uttar Pradesh.

Having heard learned counsel for the parties, it is directed that the investigation shall be carried on under the direct supervision of the Inspector General of Police, Meerut Range. The concerned Inspector General of Police shall take steps in accordance with the judgment rendered by this Court in *Tehseen S. Poonawalla vs. Union of India & Ors.*, (2018) 9 SCALE 4.

Let the matter be listed after two weeks.

(Deepak Guglani)
Court Master

(H.S. Parasher)
Assistant Registrar